

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2515

ANSWERED ON:24.11.2010

FACTORIES DISCHARGING POLLUTED WATER IN RIVERS

Agarwal Shri Jai Prakash;Bais Shri Ramesh;Bhujbal Shri Sameer ;Chaudhary Shri Jayant;Dubey Shri Nishikant ;Hazari Shri Maheshwar ;Ju Dev Shri Dilip Singh;Mishra Shri Govind Prasad;Nahata Smt. P. Jaya Prada;Pandurang Shri Munde Gopinathrao;Rajbhar Shri Ramashankar;Rajendran Shri C.;Ramkishun Shri ;Reddy Shri K. Jayasurya Prakash;Shanavas Shri M. I.;Shekhar Shri Neeraj;Singh Shri Ganesh;Singh Shri Radha Mohan;Sinha Shri Shatrughan;Yadav Shri Hukumdeo Narayan

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the details of industries/factories which are discharging polluted water into the various rivers of the country, river-wise and State-wise;
- (b) whether the Government had prescribed any norms in this regard at the time of establishment of these industries;
- (c) If so, whether these industries are following the prescribed norms;
- (d) If so, the details thereof; and
- (e) If not, the reasons therefor and the action taken/proposed to be taken by the Government against these industries, State-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

- (a) There are 1395 industries discharging polluted water into water bodies in the country. The details of industries discharging polluted water with BOD load 100 Kg/Day or more into the various rivers of the country, State-wise and river-wise are given in Annexure-I.
- (b) These industries are required to obtain consent to operate under the Water (Prevention and Control of Pollution) Act 1974 from the State Pollution Control Boards/Pollution Control Committees for discharging effluent after treatment in to river or land as the case may be and appropriate discharge standards are prescribed in the consent for compliance.
- (c) & (d) Out of 1395 identified grossly polluting industries, 950 industries are operating their effluent treatment plant satisfactorily, 176 industries are not operating their effluent treatment plant satisfactorily and 269 industries have been closed. The details of industries are given at Annexure II.
- (e) Action is taken by the Central Pollution Control Board and the State Pollution Control Boards under the Environment (Protection) Act 1986 and the Water (Prevention and Control of Pollution) Act 1974 against industries not complying with effluent discharge standards.